

O.A.NO.797 OF 2006

ORDER DATED 24.11.06

Heard Mr.N.R.Routray,Ld.Counsel for the Applicant and Mr.S.K.Ojha,Ld.Standing Counsel for the Respondents; on whom a copy of this O.A. has already been served.

2. The Applicant's husband while working as Chowkidar under Deputy Chief Engineer(Con-II), E.Co.Railway, Bhubaneswar has died. Applicant has submitted representation dated 10.12.04 (Annexure-A/5) to the Chief Engineer (Con)E.Co.Railway(Res.No.6) with a prayer for release of final pension and DCRG amount which seems pending for disposal. Thereafter he filed reminder to Res.No.6 vide Annexure-A/6 which is also not disposed of till date. The Ld.Counsel for the Applicant submits that the Applicant is not only entitled to final pension and DCRG but as per Railway rules interest accrues after three months.

3. In view of the above, the application being premature, I am not going to interfere ~~to decide~~ on the matter now. However, as agreed by both the Counsel, Res.No.6 is directed to dispose of both representations(Annexures-A/5 and A/6) and allow the pensionary dues as well as DCRG (with interest as per rules) within three months from the date of receipt of this order. Res.Nos.2,3,4,5 and 8 shall facilitate the same.

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4. Accordingly, this O.A. is disposed of at the admission stage.

5. Send copies of this order along with copies of the O.A. to the Respondents and free copies of this order be given to the Counsel for both the parties.

copy of Order with  
O.A. may be sent to  
all respondents & a copy  
of Order be  
given to both counsels

P.B.T  
MEMBER(ADMN.)

28/11/06

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S.O (S)